

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 951
(To be answered on the 8th February 2018)**

Land Owned by AAI

951. **DR. SHRIKANT EKNATH SHINDE
SHRI ANANDRAO ADSUL
SHRI KUNWAR PUSHPENDRA SINGH CHANDEL
DR. PRITAM GOPINATH MUNDE
SHRI SHRIRANG APPA BARNE
SHRI ADHALRAO PATIL SHIVAJIRAO
SHRI VINAYAK BHAURAO RAUT**

Will the Minister of CIVIL AVIATION
नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Airports Authority of India (AAI) has large chunks of land across the country and is ranked as the third highest in terms of the land it owns probably after railways and defence;
- (b) if so, the total acres of land owned by the AAI and the details of surplus land;
- (c) whether under the current norms, airport land could be used only for limited purposes and currently, the AAI Act limits AAI to use its land for only airport related purposes and if so, the details thereof;
- (d) whether the Union Government is planning to amend the AAI Act to monetise its surplus land for commercial purpose and if so, the details thereof and land identified for monetisation, State/UT-wise;
- (e) whether as of now, AAI gets 31% of its revenues from DIAL and MIAL, but after the tariff revision revenues from the two airports may come down and if so, the details thereof; and
- (f) whether AAI proposes to double its revenue during the next three years and if so, the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION
नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a) & (b): Airports Authority of India (AAI) possesses approximately 55800 acres of land all over India, which is under use for safe and secure airport

operations and there is no surplus land.

(c): As per the provisions of AAI Act, use of land by Authority is restricted to discharge of its functions related to airports.

(d): The National Civil Aviation Policy (NCAP), 2016 envisages to unlock the potential of land by liberalising the end-use restrictions for existing and future airports. In compliance with the provisions of NCAP, the Ministry of Civil Aviation has already initiated amendment to the AAI Act to enable AAI for carrying out any activity at AAI airports in its best interests. Further, AAI has also identified land for city side development of airports at Lucknow, Raipur, Tirupati, Jaipur, Bhubneswar, Varanasi, Kolkata and Amritsar in phased manner and has commenced construction of multi level car park with commercial facilities at Chennai, Ahmedabad, Pune, Calicut, Jaipur and Amritsar. AAI has also published request for proposal for construction of hotels at Amritsar and Kolkata Airports and bidders have been selected for construction of hotels at the Bhubaneswar airport.

(e) Yes, Madam. The AAI got 31% of its revenue from Delhi International Airport Limited (DIAL) and Mumbai International Airport Limited (MIAL) during the Financial Year 2016-17. However, consequent to the judgement of the Hon'ble Supreme Court of India, Airports Economic Regulatory Authority of India has issued order for reduction in tariff at Delhi Airport w.e.f. 07.07.2017. The revision has resulted in reduced revenue share from DIAL. However, the impact of revised tariff in respect of MIAL has been minor.

(f): No, Madam. No such proposal is under consideration in the Ministry.
